

2024
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 1242 - A

Dated, Calcutta, the 2nd March, 2024

From : Chaitali Chatterjee (Das),
Registrar General,
High Court at Calcutta.

To : (1) All the District Judges of West Bengal including Andaman & Nicobar Islands,
(2) Chief Judges, (i) City Civil Court (ii) City Sessions Court (iii) Presidency Small Causes Court, Calcutta,
(3) Principal Secretary, Judicial Department, Govt. of West Bengal,
(4) Director, West Bengal Judicial Academy,
(5) Member Secretary, SLSA, West Bengal.
(6) Members of the Registry of this Hon'ble Court, including Registrars of the Circuit Benches at Port Blair and Jalpaiguri

Sub : Vacancy Circular dated 15.02.2024 for filling up 63 posts (1 Principal Bench and 62 State Benches) of Judicial Members in The Goods and Services Tax Appellate Tribunal (GSTAT)

Sir/Madam,

With reference to the subject captioned above, I am directed to inform you that a Vacancy Circular bearing F. No.A-50050/99/2018-CESTAT-DOR-DOR dated 15.02.2024, issued by the Under Secretary, Department of Revenue, Ministry of Finance, Government of India is being uploaded in the official website of this Hon'ble Court (www.calcuttahighcourt.gov.in) for information of all concerned.

In this context, I am to request you to inform the eligible Judicial Officers under your control to visit the said website and if willing, to apply in the prescribed proforma and submit the same before this Hon'ble Court positively by 14.03.2024, so that, the same after completion of formalities may be forwarded to the appropriate authority within the stipulated date of 31.03.2024.

Enclosure: As stated

Yours faithfully,


Registrar General

F. No.A-50050/99/2018-CESTAT-DOR-DOR

Government of India
Ministry of Finance
Department of Revenue

Room No. 51-II, North Block, New Delhi,
Dated, the 15 February, 2024

VACANCY CIRCULAR

Subject: Selection for the posts of Member(s) in Good and Services Tax Appellate Tribunal (Principal / State Benches) - reg.

1. The Goods and Services Tax Appellate Tribunal (GSTAT) is the second Appellate Authority established under the Central Goods and Services Tax Act, 2017 ("hereinafter referred to as CGST Act") to hear various appeals under the said Act and the respective State/UT GST Acts. It consists of a Principal Bench and various State Benches. Government has notified the Principal Bench, to be located at New Delhi, and 31 State Benches at various locations (as mentioned in Annexure III). It is proposed to fill the vacancies for Members (Judicial and Technical) of the GSTAT in the Principal bench and the State Benches.
2. Applications are invited for the following vacancies:

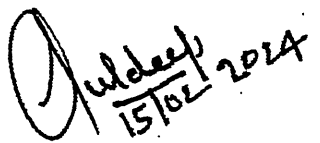
Post	Bench	# of Posts	Date of Vacancy
Judicial Member	Principal and State Benches	Principal Bench - 1 States Benches - 62 Total - 63	01/04/2024
Technical Member (Centre)	Principal and State Benches	Principal Bench - 1 States Benches - 31 Total - 32	01/04/2024
Technical Member (State)	Principal Bench	Principal Bench - 1 Total - 1	01/04/2024
Total Posts		96	

3. **Qualifications and Eligibility conditions:** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the CGST Act and Goods and Services Tax Appellate Tribunal (Appointment and Conditions of Service of President and Members) Rules, 2023 (hereinafter referred to as "GSTAT Rules"). The same are summarised in Annexure IV.
4. **Procedure for selection:** The Government shall appoint the Members (Judicial and

Technical) on the recommendations of a Search-Cum-Selection Committee (hereinafter referred to as "Committee"). The Applications received would be scrutinised with respect to suitability of application for the posts having regard to the qualifications and relevant experience of candidates. Shortlisted candidates may be called for personal interaction by the Committee, if deemed necessary and proper. The Committee shall recommend a panel of suitable candidates, on the basis of overall evaluation, to the Government to make the appointments.

5. Application Procedure:

- (i) Interested candidates shall apply online (<https://gstn.org.in/gstat-online-application>) in the form prescribed in **Annexure I** along with necessary documents. Application submission will begin on 19.02.2024 and the last date for submitting applications is 5:00 PM on 31.03.2024. Applications submitted through any other mode shall be liable to rejection. However, in case of difficulty in uploading any document while making the online application, the document may be forwarded by email by the last date to email support.gstat@gstn.org.in , clearly mentioning the online application number in the email.
 - (ii) Applications by eligible and willing officers (serving only) should be accompanied with a certificate to be furnished by the employer/ head of department as in **Annexure-II**;
 - (iii) A helpdesk facility 011-23093363 is also available during office hours (Monday-Friday 9 am to 5 pm) or alternatively for support, email can be sent on support.gstat@gstn.org.in
6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
 7. Advertisement and prescribed application form can be downloaded from website of Department of Revenue (<https://dor.gov.in/gstat-recruitment>).
 8. Any application received after due date or without necessary statements, documents and relevant attachments as mentioned above will be liable for rejection at the discretion of the Committee.


15/02/2024

(Kuldeep Chaudhary)

Under Secretary to the Govt. of India

Tele : 23095359

To,

1. All Ministries/Department of Government of India – It is requested that the vacancy circular may be given wide publicity in their attached & subordinate offices under them

2. The Registrar, Supreme Court of India – with a request to give wide publicity to this vacancy circular.
3. The Registrars, all High Courts of India- with a request to give wide publicity in High Courts and all District Courts under their administrative control.
4. Chairman, Bar Council of India with a request to give wide publicity in all Bar Councils.
5. The Registrars, all Tribunals covered under Tribunal Reforms Act, 2021
6. Commissioner(Coord.), CBIC – with a request to give wide publicity in all organisations and other field formations under their administrative control to facilitate early and optimum number of applications
7. Technical Director, NIC, Department of Personnel and Training, Room No. 11-A, North Block, New Delhi with the request to post this circular on the DoP&T website.
8. Section Officer (Computer Cell), Department of Revenue, with the request to upload the vacancy circular on the official website of the Department of Revenue

Space for
photograph of
the candidate

APPLICATION FOR THE POST OF

- (a) **Judicial Member**
(b) **Technical Member (Centre)**
(c) **Technical Member (State)**

Indicate 3 (three) preferences for the place of posting (locations as notified to be given in drop down)

PERSONAL DETAILS:

1. Name :
2. Date of Birth :
3. Category (SC/ST/OBC/UR) :
4. Designation/Position/Profession :
5. Contact Details :

	Residential		Official (not mandatory)
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

(Mobile and email address to be pre-filled based on registration details)

6. Educational qualification (in reverse chronological order):

S.No	Name of University / Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Subject / Specialization

7. **Work Experience:** For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

(A) For the post of Judicial Member

i. Choose the application category (Judge of High Court or District Judge / Additional District Judge or Advocate) :

ii. **If Judge of High Court:**

(a) Total number of years as Judge of High Court including the period of being an Additional Judge, indicate name of the High Court.

Sl. No.	Name of the High Court	Period of Service		Judge or Additional Judge
		From	To	

(b) Details of major and minor penalties imposed; disciplinary and criminal proceedings pending, if any:

(c) Write up on adjudicating experience of the applicant including experience in commercial and tax laws¹ (Upto 250 words):

(d) Attach copies of 10 Judgments decided by the applicant.

iii. **If District Judge/Additional District Judge:**

(a) Total number of years of experience as District Judge and Additional District Judge:

(b) Details of Service as District Judge/Additional District Judge in support of minimum requirements:

Sl. No.	Details of Post held	Place of Posting	Period of Service	
			From	To

(c) Details of major and minor penalties imposed; disciplinary and criminal proceedings pending, if any:

(d) Write up on adjudicating experience of the applicant including experience

¹ Tax laws means goods and services tax law or any law relating to levy and collection of duty or tax on goods or services, or both passed or made before 01.07.2017

in commercial and tax laws² (Upto 250 words):

(e) Attach copies of 10 Judgments decided by the applicant.

iv: **If Advocate:**

(a) Bar Council Registration number:

(b) Date/Year of registration:

(c) Total number of years of experience as advocate:

(d) Annual Income:

- Total Income:
- Total Income from Profession of Advocate:
(attach last 5 years ITR viz AY 19-20 to AY23-24)

(e) Details of experience as advocate:

S. No.	Forum (District Court/ High Court/Supreme Court/ CESTAT/State VAT Tribunals/Others , pls specify)	Period		Whether involve experience in indirect tax? (yes/no)	Nature of work done (Criminal/Civil /Taxation /Company Affairs/or any others)
		From	To		

(f) Write-up on experience in handling cases involving interpretation of goods and services tax law or an existing law³: (Upto 250 words):

(g) Attach copies of 10 Judgments argued by the applicant.

(B) For the post of Technical Member (Centre)

(a) Whether All India Service or IRS (C&IT) (pls specify Cadre and batch):

(b) Total number of years of experience in Group A:

(c) If All India Service, number of years of experience is in the administration of an existing law or good and services tax in the Central Government:

² Tax laws means goods and services tax law or any law relating to levy and collection of duty or tax on goods or services, or both passed or made before 01.07.2017

³ Existing law means any law relating to levy and collection of duty or tax on goods or services, or both passed or made before 01.07.2017.

(d) Details of service (provide only relevant to Group A):

S. No	Designation, Pay or Scale of pay (Pay in Pay Matrix)	Place of Posting	Department	Period of Service	
				From	To

(e) Details of major and minor penalties imposed; disciplinary and criminal proceedings pending, if any:

(f) Details of experience in administration/handling cases of goods and services tax law or an existing law in the Central Government including adjudicating experience preferably as appellate authority: (Upto 250 words):

(g) Attach copies of 10 adjudicating orders, if any, passed by the applicant.

(C) For the post of Technical Member (State):

(D) Whether State Government Service or All India Service (pls specify State, Cadre and Year):

(a) Total number of years of experience in Group A or equivalent:

(b) If State Government Service, specify whether the officer is above the rank of Additional Commissioner (VAT) or the Additional Commissioner (State Goods and Services Tax) or first appellate authority notified by concerned State: Yes/No

(c) Pay details, Period of service and Nature of work/experience (provide only relevant to Group A or equivalent):

S. No	Designation, Pay or Scale of pay (Pay in Pay Matrix)	Place of Posting	Department	Period of Service	
				From	To

(d) Details of major and minor penalties imposed; disciplinary and criminal proceedings pending, if any:

(e) Number of years of experience in the administration of an existing law⁴ or good and services tax or finance or taxation in the State Government:

(f) Details of experience in administration of an existing law or good and services tax or finance or taxation in the State Government including adjudicating

⁴ Existing law means any law relating to levy and collection of duty or tax on goods or services or both passed or made before 01.07.2017.

experience preferably as appellate authority: (Upto 250 words)

- (g) Attach copies of 10 adjudicating orders, if any, passed by the applicant.

APPLICABLE TO ALL CANDIDATES:

8. Write up on major achievements: (Upto 150 words)
9. Awards/honours/Publications, if any
10. Affiliation with the professional bodies Institutions/societies/or any other body including political party
11. Additional information, if any, which you would like to mention in support of the application for the post.

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of my knowledge and belief, and nothing has been concealed/distorted. If at any time, I am found to have concealed/distorted any material information, my appointment shall be liable to summary termination without notice.
2. I certify that I meet the minimum requirements for the post applied for herein.
3. I shall not withdraw my candidature after appearing for the interview or interaction, if any.
4. I shall not decline the appointment, if selected for appointment by the Appointment Committee of Cabinet.
5. I shall join within 30 days from the date of issue of order of appointment.
6. I am aware that in case I violate any of the conditions mentioned at SI.No.3 to 5, the Government of India may debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the candidate

CERTIFICATE OF EMPLOYER

(To be furnished and signed by the competent authority or HOD)

1. Name of the Officer (in full) :
2. Father's name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service:
6. Service to which the officer belongs including batch /year/ cadre etc., wherever applicable:
7. Positions held (During ten preceding years (if retired, then ten years preceding retirement):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative / Nodal Ministry / Department concerned	
			From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given):
9. Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 Years and if so with what result:
10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty:
11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished)

Annexure - III

S. No.	State Name	No. of Benches	Location
(1)	(2)	(3)	(4)
1	Andhra Pradesh	1	Vishakhapatnam and Vijayawada
2	Bihar	1	Patna
3	Chhattisgarh	1	Raipur and Bilaspur
4	Delhi	1	Delhi
5	Gujarat	2	Ahmedabad, Surat and Rajkot
6	Dadra and Nagar Haveli and Daman and Diu		
7	Haryana	1	Gurugram and Hissar
8	Himachal Pradesh	1	Shimla
9	Jammu and Kashmir	1	Jammu and Srinagar
10	Ladakh		
11	Jharkhand	1	Ranchi
12	Karnataka	2	Bengaluru
13	Kerala	1	Ernakulum and Trivandrum
14	Lakshadweep		
15	Madhya Pradesh	1	Bhopal
16	Goa	3	Mumbai, Pune, Thane, Nagpur, Aurangabad and Panaji
17	Maharashtra		
18	Odisha	1	Cuttack
19	Punjab	1	Chandigarh & Jalandhar
20	Chandigarh		
21	Rajasthan	2	Jaipur and Jodhpur
22	Tamil Nadu	2	Chennai, Madurai, Coimbatore and Puducherry
23	Puducherry		
24	Telangana	1	Hyderabad
25	Uttar Pradesh	3	Lucknow, Varanasi, Ghaziabad, Agra and Prayagraj
26	Uttarakhand	1	Dehradun
27	Andaman and Nicobar Islands	2	Kolkata
28	Sikkim		
29	West Bengal		
30	Arunachal Pradesh	1	Guwahati
31	Assam		Aizawl(Circuit)
32	Manipur		Agartala(Circuit)
33	Meghalaya		Kohima (Circuit)
34	Mizoram		
35	Nagaland		
36	Tripura		

12. Is any action contemplated against the Officer as on date (if so, details to be furnished:

Date:

(NAME AND SIGNATURE)

1. **Qualifications and eligibility:**

(a) **Judicial Member:** A person shall be qualified for appointment as a Judicial Member, if he—

- has been a Judge of the High Court; or
- has, for a combined period of ten years, been a District Judge or an Additional District Judge; or
- has been an advocate for ten years with substantial experience in litigation in matters relating to indirect taxes in the Appellate Tribunal, Customs, Excise and Service Tax Appellate Tribunal, State Value Added Tax Tribunal, by whatever name called, High Court or Supreme Court.

(b) **Technical Member (Centre):** A person shall be qualified for appointment as a Technical Member (Centre), if

- he is or has been a member of the Indian Revenue (Customs and Indirect Taxes) Service, Group A,
- or of the All-India Service with at least three years of experience in the administration of an existing law or goods and services tax in the Central Government,

and has completed at least twenty-five years of service in Group A.

(c) **Technical Member (State):** A person shall be qualified for appointment as a Technical Member (State), if

- he is or has been an officer of the State Government
- or an officer of All India Service,
- not below the rank of Additional Commissioner of Value Added Tax or the State goods and services tax,
- or such rank, not lower than that of the First Appellate Authority, as may be notified by the concerned State Government, on the recommendations of the Council,

and has completed twenty-five years of service in Group A, or equivalent, with at least three years of experience in the administration of an existing law or the goods and services tax or in the field of finance and taxation in the State Government.

2. **Salary and emoluments:**

- Basic Salary: ₹ 2,25,000/- (fixed)
- For pensioners, the pay of such person shall be reduced by the gross amount of pension

drawn by him/her.

- Shall be eligible for reimbursement of house rent subject to a limit of rupees one lakh twenty-five thousand per month.
- Shall be entitled to the facility of staff car or transport allowance.
- Allowances and other terms and conditions of service (DA, Medical etc.) shall be the same as applicable to Central Government officers carrying the same pay (presently an officer at Pay Level 17).
- Pension, Provident Fund and gratuity shall not be admissible for the service rendered in the Tribunal.
- Shall be entitled to thirty days of earned leave for every year of service.
- Shall be entitled to eight days of casual leave every calendar year.
- Central Government shall be the sanctioning authority for foreign travel.
- Leave encashment shall be allowed, subject to the condition of maximum allowed encashment under Central Civil Services (Leave) Rules, 1972 including encashment of leaves from previous service.
- Place of posting is subject to change/transfer as per the applicable provisions of CGST Act and GSTAT Rules.

3. Other terms and conditions:

- Minimum age prescribed is 50 years and Maximum age is 67 years.
- Initial Appointment will be for a period of 4 years (subject to maximum age limit of 67 years) and eligible for re-appointment for a period of 2 years.
- Must be declared medically fit by an authority specified by the Central Government.
- Serving Officers or sitting Judges shall either resign or obtain voluntary retirement before joining the Tribunal.